

p
ITEM NO.64

COURT NO.4

SECTION XI

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Civil) No(s).27500/2012

(From the judgement and order dated 30/01/2012 in SA No.203/2012 of The
HIGH COURT OF JUDICATURE AT ALLAHABAD)

STATE OF U.P.& ANR.

Petitioner(s)

VERSUS

TEJ PAL CHAUHAN

Respondent(s)

(With prayer for interim relief and office report)

Date: 29/04/2013 This Petition was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE R.M. LODHA
HON'BLE MR. JUSTICE KURIAN JOSEPH

For Petitioner(s) Mr. Gaurav Bhatia, Adv.
Mr. Anuvrat Sharma, Adv.
Mr. Piyush Vashistha, Adv.

For Respondent(s) Ms. Savitri Pandey, Adv.
Mr. S.K. Tripathi, Adv.
Dr. (Mrs.) Vipin Gupta, Adv.

UPON hearing counsel the Court made the following
O R D E R

Leave granted.
Hearing expedited.
Interim order to continue in the meanwhile.
To be listed for final hearing within one year.

|(Pardeep Kumar)
|Court Master

| |(Renu Diwan)
| |Court Master

|
|
|